

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 143
(IB)-1394(PB)/2019

IN THE MATTER OF:

M/s. S.R Constructions

Vs.

M/s. Fantasy Buildwell Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.01.2020

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner : Mr. Swaroop George, Mrs. Omana George,
Adv.

For the Respondent : Ms. Apurva Bhardwaj, Adv.

ORDER

Ld. Counsel for the parties have made a joint request that the parties have settled the dispute and nothing survives for adjudication in these proceedings. The settlement deed has been placed on record vide CA-2022(PB)/2019. The petition stands disposed of in terms of the settlement with liberty to the petitioner to file appropriate application in case the terms of settlement are violated. Accordingly, the petition is disposed of.

—sd—

(M.M.KUMAR)
PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)